

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE - 560 033.

Dated: **17 MAR 1995**

APPLICATION NO. 1661 of 1994.

APPLICANTS: **Sri.Y.Govindaraju, Mysore,**
V/s.

RESPONDENTS: **The Deputy Commissioner, Mysore Dist,**
and five others.,

To

1. **Sri.M.Raghavendra Achar,**
Advocate, No.1074&1075,
Fourth Cross, Second Main,
Sreenivasanagar, Bangalore-50.
2. **Sri.A.N.Venugopala Gowda, Advocate,**
No.8/2, R.V.Road, Upstairs, Bangalore-4.
3. **Dr.M.S.Nagaraja, Advocate, No.11,**
Second Floor, First Cross,
Sujatha Complex, Gandhinagar,
Bangalore-560009.

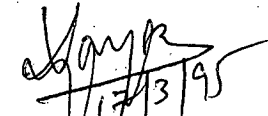
Subject:- Forwarding copies of the Orders passed by the
Central Administrative Tribunal, Bangalore-38.

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Please find enclosed herewith a copy of the Order/
Stay Order/Interim Order, passed by this Tribunal in the above
mentioned application(s) on 09-03-1995.

Issued on
17/03/95

O/c

for 
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH: BANGALORE

ORIGINAL APPLICATION NUMBER 1661 OF 1994

THURSDAY, THIS THE 9TH DAY OF MARCH ,1995.

Mr. Justice P.K. Shyamsundar,

Vice-Chairman.

Mr. T.V. Ramanan,

.. Member(A)

Y. Govindaraju,
S/o Veeramudiappa, Major,
residing at No. 1575, 5th Cross,
Ashokapuram, Mysore.

.. Applicant.

(By Advocate Shri M. Raghavendrachar)

v.

1. The Deputy Commissioner,
Mysore District, District Office
Buildings, Mysore-5.
2. The Divisional Personnel Officer,
Southern Railway, Mysore.
3. The Chief Personnel Officer,
Southern Railway, Park Town,
Madras-3.
4. The Stores Accounts Officer,
Work Shops & Stores,
Southern Railway, Mysore-1.
5. The Chief Works Manager,
Central Workshop, Southern Railway,
Mysore South, Mysore-9.
6. N. Muniraj,
S/o Nagappa M, Office Superintendent-I,
Works Branch, Southern Railway,
Mysore-1.

.. Respondents.

(By Standing Counsel Shri A.N. Venugopala Gowda for R2 to R5
& Dr. M.S. Nagaraja for R6)

ORDER

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

Heard both sides. Shri A.N. Venugopala Gowda, learned Standing counsel for the Railways submits that during the pendency of this application, the competent authority has investigated into the case of respondent-6 and certified that he belongs to Kadu Kuruba which is classified as a Scheduled Tribe in



Karnataka. The applicant wants in this application nothing more than an official investigation into the caste status of respondent-6 and that having been apparently done he cannot have any further complaint in that regard. This application has therefore become unnecessary and it is accordingly rejected. However, Sri M.Raghavendra Achar, learned counsel for the applicant submits that the applicant may be given liberty to impugn the order of the competent authority certifying the status of the 6th respondent as a person belonging to scheduled tribe category. If the applicant desires to assail such a certificate, this order will certainly not preclude him from doing so. No costs.

Sd/-


MEMBER(A)

Sd/-

VICE-CHAIRMAN.



TRUE COPY


17/3/95
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore

